

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/MP/2021 along with IA No. 30/2023

- Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events.
- Petitioner : Adani Renewable Energy Park Rajasthan Limited (AREPRL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **29.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, AREPRL
Ms. Poonam Sengupta, Advocate, AREPRL
Ms. Sakshi Kapoor, Advocate, AREPRL
Ms. Devisi, Advocate, AREPRL
Ms. Neha Dabral, Advocate, AREPRL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Shaswat Dubey, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bharadwaj, CTUIL
Shri Hari Babu, CTUIL
Shri Yogeshwar, CTUIL
Shri Hemant Singh, Advocate, FBTL
Shri Sourav Roy, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL
Shri Lakshyajit Singh, Advocate, FBTL
Ms. Priyadarshini, Advocate, PFCCL
Shri Deepak Kumar, PFCCL
Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Sharma, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsels for the Respondents, CTUIL, and PGCIL made detailed submissions and concluded their respective arguments.

2. The Petitioner was directed to file the following information/clarification on an affidavit within two weeks:

(a) The Petitioner has declared the commissioning of 700 MW capacity in nine parts/ instalments. However, the COD of complete 700 MW capacity was declared on 1.10.2023. Whether the Petitioner was evacuating power from such part commissioned capacity during the period of commissioning of respective part commissioned capacity till the declaration of COD. If yes, the peak and average quantum of injection for each month from the date of commissioning (first part commissioning in 9.12.2021) till the date of COD (for full capacity on 1.10.2023) and identified beneficiary, if any.

(b) A copy of the commissioning certificate in respect of 102.35 MW dated 22.7.2022.

3. CTUIL was directed to file the following information on an affidavit within two weeks:

(a) CTUIL's response to the Petitioner's contention that CTUIL should have considered FBTL line (portion UPTO LILO point) i.e. up to 5 km of FBTL line of both the circuit and 400 kV Fatehgarh Pooling Station only, as ATS of the Petitioner while calculating the bilateral transmission charges with effect from 31.07.2021, since LILO was approved in 2019:

(b) CTUIL has granted the LTA of 700 MW to the Petitioner where "date from which LTA is granted" is indicated as "1.4.2022 or commissioning of MSETCL system (enclosed at Annexure-I), whichever is later". Explain the reasons of linking LTA start date with MSETCL system. Clause of the 2009 Connectivity Regulations under which start date has been linked to STU system.

4. PGCIL was directed to file on an affidavit within two weeks a copy of the certificates in respect of LILO of Both Circuits of Fatehgarh-Bhadla Line at Fatehgarh-II PS.

5. Based on their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks with a copy to the other side. The interim direction issued vide Record of Proceedings for the hearing dated 9.3.2022 will continue till the issuance of the order.

6. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)